

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 12469 of 2014-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-001-COM-120-13-14 dated 28.02.2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

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B-164A, Udhana Udyog Nagar,
Behind Swami Narayan Temple, Udhana,
SURAT, GUJARAT-394210

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat-ii

New building...opp. Gandhi baug,
chowk bazar, Surat, GSujarat-395001

.... Respondent

APPEARANCE :

Shri Anand Nainawati, Advocate for the Appellant

Shri G. Kirupanandan, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 16.06.2023

FINAL ORDER NO. 11283/2023

RAMESH NAIR :

Shri Anand Nainawati, learned Counsel appearing for the appellant submits that appellant has submitted form SVLDRS-1 and SVLDRS-4. He submits that the case has been settled under SVLDR Scheme, 2019.

2. Considering that the case has been settled under SVLDR Scheme, 2019, the appeal is disposed of as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**